

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 08 of 2020

IN THE MATTER OF:

B.B. Patil

...Appellant

Versus

Competition Commission of India

...Respondent

Present:

For Appellant: Mr. Ashvini Kumar, Advocate.

For Respondent:

O R D E R

18.02.2020 Let notice be issued upon Respondent by Speed Post. Requisites along with process fee be filed by 19th February, 2020. If the Appellant provides *email* addresses of the Respondent, let notice be also issued through *email*.

Post the Appeal 'For Admission (After Notice)' on **13th March, 2020**.

In the meantime, the Appellant in this Appeal will deposit 10% of the penalty amount as imposed by the Competition Commission and then the impugned order dated 9th August, 2019, so far as it relates to payment of penal amount in relation to the Appellant shall remain stayed. 10% of the penalty amount should be deposited by the Appellant in the form of FDR in favour of the

Cont.....

Registrar, NCLAT within 3 weeks, which shall be subject to the decision of this appeal.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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